

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

No. L-1/42/2010-CERC

Dated: 26.10.2021

Notification

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission had specified the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 that was amended vide the Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021.

2. The Central Electricity Regulatory Commission herewith repeals with immediate effect, the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 along with the Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021.

3. Notwithstanding such repeal, Implementation Plan, if any, already under implementation by Regional Load Despatch Centres or State Load Despatch Centres as on the date of this notification, shall run its normal course under the repealed regulations.

sd/-

(Sanoj Kumar Jha)
Secretary

Note: The Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 were notified in Part III- Section 4 No. 248 of Gazette of India (Extraordinary) dated 30.9.2010, corrected vide corrigendum notified in Part III- Section 4 No. 185 of Gazette of India (Extraordinary) dated 06.9.2011. The Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021 was notified vide notification in Part III- Section 4 No. 152 of Gazette of India (Extraordinary) dated 12.4.2021.